

CA NO.06/1016
IN
CP NO.65(ND)/2013
RT NO.56/2016

Parshotam Kumar

...Petitioner.

Versus

M/s Graphic Motors Pvt. Ltd. & Ors.


...Respondents.

Present: Ms. Surekha Thukral for petitioner.
Dr.S P Sharma, Advocate for applicant/respondents.

Dr. S P Sharma, counsel for respondents informed that he has obtained no objection from the previous counsel, Mr. Vivek Malik who was earlier representing the respondents.

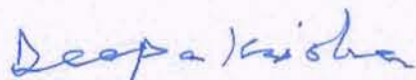
Learned counsel for petitioner does not oppose the application for setting aside the ex parte order except payment of costs. After hearing the learned counsel for parties CA No.06/2016 is allowed subject to payment of ₹10,000/- as costs to the opposite party. The costs to be paid by the next date.

Mr. S P Sharma submits that reply to the main petition is yet to be filed. Matter adjourned to 03.11.2016 and reply to the main petition be filed at least two days before the next date with advance copy to the counsel opposite.


(Justice R.P. Nagrath)
Member (Judicial)

October 17, 2016

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(Deepa Krishan)
Member (Technical)